

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2081
ANSWERED ON:24.08.2012
SUPPLY OF POWER
Gavit Shri Manikrao Hodlya

Will the Minister of POWER be pleased to state:

- (a) whether the Government propose to introduce any bill regarding open market competition among power companies under which any power company will be free to supply power to any area;
- (b) if so, the details thereof;
- (c) whether the Government is aware of the cost estimates for the supply of power by the private companies in the Capital Delhi;
- (d) if so, the details thereof, companywise;
- (e) if not, whether the Government is working on any plan to ascertain the cost of power likely to be incurred by those companies and if so, the details thereof; and
- (f) if not, the reasons therefor?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) : No, Madam. Section 14 of the Electricity Act, 2003 already provides that the Appropriate Commission may grant a licence to two or more persons for distribution of electricity through their own distribution system within the same area subject to the conditions mentioned therein.

(b) : Does not arise.

(c) & (d) : As per the provisions of the Electricity Act, tariff is determined by the Appropriate Commission. In this case Delhi Electricity Regulatory Commission

(DERC) is the Appropriate Commission and Government of National Capital Territory is the Appropriate Government. Based on the tariff order for FY 2012-13, the cost estimate for supply of power by the private companies in the National Capital Territory of Delhi are as under :

Sl. No.	Name of Company	Financial Year 2012-13
1.	Tata Power Delhi Distribution Ltd. (TPDDL)	589.11 paise/Unit
2.	BSES Rajdhani Power Limited (BRPL)	604.21 paise/ Unit
3.	BSES Yamuna Power Limited (BYPL)	646.05 paise/ Unit

(e) & (f) : Do not arise in view of reply to (c) & (d) above